
State of Maharashtra and Others Vs Shri Krishna Trading Co. and Others

Civil Appeal No. 815 Of 1992

Court: Supreme Court of India

Date of Decision: Feb. 7, 1992

Citation: (1995) 4 SCC 569 Supp

Hon'ble Judges: Yogeshwar Dayal, J; L. M. Sharma, J; J. S. Verma, J

Bench: Full Bench

Final Decision: Disposed Of

Judgement

@JUDGMENTTAG-ORDER

1. HEARD the learned counsel for the parties. Special leave is granted.

2. IN view of the order which we are proposing to pass, it is not necessary to set out the facts in detail. A writ petition filed by the respondents out

of which the present matter arises was dismissed in 1984 by a reasoned judgment running into 10 long pages. Subsequently, a review application

was filed, which has been allowed by a perfunctory order of a few lines dated 17/11/1989. This is under challenge in the present case. The

complaint is that the order does not deal with the questions reagitated by the review petitioners nor does it assign reasons for reviewing the earlier

judgment. The grounds appear to be well founded and accordingly we allow this appeal, set aside the impugned order dated 17/11/1989 and remit

the Civil Application No. 5173 of 1989 (for review) to the High court for reconsideration and disposal by a reasoned judgment. We agree with the

learned counsel for the respondents that the matter is fit to be disposed of by the High court expeditiously.